

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application 10 of 2023

IN THE MATTER OF:-

Puja Kumar

..... Applicant

Versus

M/s Ansal API & Ors.

.... Respondents

NDOH- 19.02.2025

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**RESPONDENT NO. 8
UTTAR PRADESH POLLUTION CONTROL BOARD**

Through



AMIT SHUKLA

Advocate for the Respondent No. 8

Office at : D-54, Sector-48

NOIDA – 201303

Ph. No. 9999933220; 9999333220

Email: amit.shukla@lexweb.in

Date: 14.02.2025

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application 10 of 2023

IN THE MATTER OF:

Puja Kumar

..... Applica

Versus

M/s Ansal API & Ors.

.... Respondents



ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT
NO.8, UTTAR PRADESH POLLUTION CONTROL BOARD

I, J.P Maurya, S/o Shri Darbari Lal Maurya aged about 55 years, presently posted as the Regional Officer, Uttar Pradesh Pollution Control Board at Lucknow do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That this Hon'ble Tribunal That the Hon'ble National Green Tribunal, Principal Bench, New Delhi, hereinafter referred as Hon'ble Tribunal, vide its order dated 18.12.2024 passed following directions: -

1. Affidavit dated 03.12.2024 has been filed by Respondent No. 1.
- Affidavit dated 16.12.2024 has been filed by Respondent No. 5.
- Affidavit dated 17.12.2024 has been filed by Respondent No. 4.

Learned Counsel for Lucknow Development Authority and learned counsel for UPPCB seek time for filing of their responses to the affidavits filed by Respondents No. 1, 4 and 5.....



A.K.
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anliya,
Adampur Janubi, Lucknow

18/12/25

9. List on 19.02.2025.”

3. Response to the Affidavit dated 17.12.2024 filed by Respondent No.4, Lulu India Shopping Mall Pvt. Ltd., Plot No. T-5, T-4A, IBB-2, Amar Shaheed Path, Sushant Golf City, Sultanpur Road, Lucknow:

3.1 As per office record the unit has obtained Consent to Establish (CTE) vide letter no. 133669/UPPCB/Lucknow(UPPCBRO)/CTE/LUCKNOW/2021 dated 13.08.2021 and CTO Air/water vide letter no. 154912/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2022 dated 26.04.2022 and valid up to 31.12.2026 from the UPPCB. The unit has also obtained environmental clearances vide EC Identification No. EC22B039UP175959, File No. 6807-6467, dated 12.04.2022. **A true copy of the CTE dated 13.08.2021, CTO dated 26.04.2022 and EC dated 12.04.2022 is annexed here with and marked as Annexure R8 /1, R8 /2 and R8 /3.**

3.2 The Environmental clearance had been issued by State level Environment Impact Assessment Authority, (SEIAA) U.P., Directorate of Environment, U.P. to M/s Ansal Properties & Infrastructure vide letter no.1323/parya/SEAC/621/2011/TA(J) dated 09.06.2011 for Sushant Golf City, Hitech Township Lucknow, U.P. and its extension. Specific conditions no.5 of this EC is mentioned as-

“No buildings accept those required for infrastructure shall be constructed. Individual projects such as group housing construction





A. K.
AMRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaj, Ja
Adampur, Janubi, Lucknow

14/2/25

project, hospital etc. will have to separately apply environmental clearance as per rules."

The copy of the EC dated 09.06.2011 is annexed herewith and marked as **Annexure R8 /4**.

- 3.3 The Project Proponent has installed STP with a capacity of 1100 KLD for the treatment of sewage generated by the unit. The unit was inspected on 24.09.2024 and 10.02.2025. During the inspection, all units of the STP were found to be operational, and the samples collected from the STP outlet were found to be within the prescribed norms. The unit is using treated effluent for cooling tower operations, flushing, and irrigation in the green belt. The copy of analysis report of sample dated 24.09.2024 and 10.02.2025 are annexed herewith and marked as **Annexure R8 /5**.



Response to the Affidavit dated 16.12.2024 filed by Respondent No. 5, Medanta Hospital, Sector-A, Pocket-1, Sushant Golf City, Amar Shaheed Path, Lucknow:

- 4.1 As per office record the Environmental clearance had been issued by State level Environment Impact Assessment Authority, (SEIAA) U.P., Directorate of Environment, U.P. to the unit vide letter no.487/parya/SEAC/2840/2014/DDY dated 25.06.2015. As per EC green area +green belt is mentioned as below-

A.K.
AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Ganj, Anay
 Adampur Janubi, Lucknow

(green area+green belt)=10605.5 sq.mt. i.e. 20.83% of net plot area
 And in the specific condition no-26 of EC it is also mentioned that-

"The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot

[Signature]

should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept."

It is submitted that the green belt area may be verified by District Forest Officer, Lucknow. A true copy of the Environment Clearance is annexed herewith and marked as **Annexure R8 /6**.

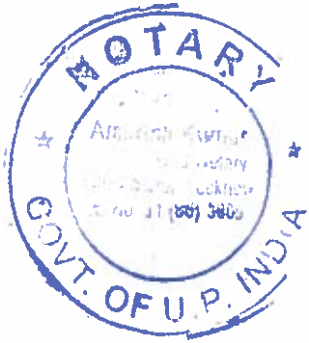
5. That the contents of the Affidavit are true and correct and nothing material has been concealed thereof.

DEPONENT

VERIFICATION:

Verified at Lucknow on this the 14th day of February 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed there from.

DEPONENT



A.K.
AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Ganj, Anaiya
 Adampur Janubi, Lucknow
 14/2/25

14/02/2025
 know and identify the deponent
 who has signed/put T.I. before me



UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720704, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :13/08/2021 To 31/12/2025

Ref No. -
133669/UPPCB/Lucknow(UPPCBRO)/CTE/LUCKNOW/2021

Dated:- 13/08/2021

To,

Shri JAYA KUMAR
M/s LULU INDIA SHOPPING MALL PRIVATE LIMITED
Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR
ROAD, LUCKNOW, UTTAR PRADESH, LUCKNOW, 226002
LUCKNOW

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 13067751 dated - 05/08/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Building Construction Material	Metric Tonnes/Day	

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Shopping Mall, Built up area - 175642.76 sqm	
Plot Area - 45284.98 sqm	

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day		

2. Water Requirement (In KLD) and Its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KLD)
Ground Water (within premises)	Borewells	757.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	767.0
non	238.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption (tpd/kld)	Use
Diesel	02.4	Used as fuel in DG Set

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the Industry till 31/12/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the Industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. This Consent to Establish is being granted to LULU INDIA SHOPPING MALL PRIVATE LIMITED, at Plot number T-5 and T-4A, IBB-2, SUSHANT GOLF CITY (Hi-Tech Township), SHAHEED PATH, Village: Harliharpur, Tehsil: Sarojai Nagar, SULTANPUR ROAD, LUCKNOW for Total Plot Area 45,284.96 sqm and Total Built-up Area is 1,70,842.76 sqm. (as per Form-1A submitted in SEIAA).
2. The PP shall ensure to obtain Environmental Clearance from SEIAA. This CTE certificate shall only be valid subject to issuance of Environmental Clearance from the SEIAA, UP.
3. The project proponent shall ensure to provide the proper exhaust from roof level along with acoustic enclosures on DG sets 2000X6 Nos. KVA and 1000X2 Nos. as per prescribed standards and acoustic enclosures.
4. The project shall install the STP of capacity 1100 KLD as proposed. The STP shall be installed in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification. Maximum treated water shall be reused for flushing/horticulture/cooling etc. and rest will be discharged in sewer with prior permission of the concerned authority.
5. The PP shall ensure that the treated water used for irrigation/gardening shall ensure to meet the standards prescribed in the E(P) Act, 1986 for irrigation.
- ✓ 6. Project shall develop proper green belt as per the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
7. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board shall be complied with.
8. Project shall not start any gaseous emission & sewage generation without obtaining CTO (Air and Water) from the Board.
9. The PP shall ensure to obtain as per applicable rules NOC for withdrawal of ground water from U.P. State Ground Water Authority within 03 months and submit it to the Board.
10. The dust emission from the construction sites shall be completely controlled and all precautions will be taken in that behalf.
11. All approach roads & In campus roads should be sprinkled with water to suppress the dust emission.
12. The project shall ensure to put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
13. Storage of any construction material particularly sand shall not be done on any space outside the project area.
14. The project shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016.
15. The construction material of any kind stored on site shall be fully covered in all respect so that it does not disperse in the air in any form. The dust emission from the construction sites shall be completely controlled and all precautions will be taken in that behalf.
16. All the construction material & debris shall be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
17. The project shall ensure to provide the proper Wind breaking wall constructed around the construction site.
18. In case of installation of hotmix/ready mix plant, the prior permission shall be obtained from the Board.

19. The PP shall ensure to install Organic Waste Converter for bio degradable waste in its premises before completion of project.
20. Fixing of sprinklers and creation of green air barriers shall be done to control fugitive dust emission and improve environment. Compulsory use of wet jet in grinding and stone cutting shall be practiced.
21. The project shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E. Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
22. The PP shall ensure to construct the Project as per the layout plan from the competent authority.
23. Project shall submit a bank guarantee of Rs. 10.0 lakhs within 15 days for compliance of the above conditions no 1 to 22.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 13/09/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Pramod Kumar
Agarwal
Digitally signed by Pramod
Kumar Agarwal
Date: 2021.08.13 11:13:25 +05'30'
Chief Environmental Officer, Circle-5.

Dated:- 13/08/2021

Copy To -

Regional Officer, UPPCB, Lucknow for ensuring the compliance of conditions by the Project Proponent.

Pramod Kumar
Agarwal
Digitally signed by Pramod Kumar
Agarwal
Date: 2021.08.13 11:13:25 +05'30'
Chief Environmental Officer, Circle-5.

ANNEXURE R8/2:

Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone-0522-2720828,2720831, Fax 0522-2720764, E-mail: info@uppcb.com, Website: www.uppcb.com

154912/UPPCB/Lucknow(UPPCBRO)/CTO/halli/LUCKNOW/2022 Date: 26/04/2022

To,

M/s

LULU INDIA SHOPPING MALL PRIVATE LIMITED

Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH, LUCKNOW, 226002

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15956610 Date-26/04/2022

CCA is hereby granted to **LULU INDIA SHOPPING MALL PRIVATE LIMITED** located at Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH, LUCKNOW, 226002. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **LULU INDIA SHOPPING MALL PRIVATE LIMITED** granted for the period from 26/04/2022 to 31/12/2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values 1054.3800049 Lakhs

S No	Product	Quantity	Unit
1	Shopping Mall, Built up Area - 179842.76 sqm	.	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
1	pH	As specified in E(P) Act, 1986
2	BOD (mg/L)	As specified in E(P) Act, 1986
3	TSS (mg/L)	As specified in E(P) Act, 1986
4	Fecal Coliform (MPN/100ml)	As specified in E(P) Act, 1986

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
-------	----------------------	--------------	----------	----------------	-----------------

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Chief Environmental Officer, Circle-5, UPPCB.

Copy to:

Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGRAWAL
Digitally signed by PRAMOD KUMAR
AGRAWAL
Date: 2022.04.27 10:47:04 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

Annexure

Specific Conditions

1. This consent is being issued for M/s LULU INDIA SHOPPING MALL PRIVATE LIMITED at Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UP, for Built up Area - 179842.76 sqm and Total Plot Area 45284.96 sqm.
2. The Project Proponent (PP) shall ensure to strict compliance of the environmental clearance (EC Identification No. - EC22B039UP175959 : File No. - 6807-6467) dated 12-04-2022 issued by SEIAA-UP.
3. Domestic effluent 884 KLD shall be treated in Sewage Treatment Plant of capacity 1100 KLD . Treated water shall be recycled /used for flushing, irrigation and Green Belt and in Cooling Tower. Reject water from RO Plant shall be utilized for flushing, cooling tower etc. It shall not be used in horticulture and irrigation purpose.
4. The PP shall ensure to submit analysis report of treated sewage within two months and thereafter on quarterly basis either from Central Laboratory of UPPCB or any NABL approved laboratory.
5. The PP shall install the piezometers to check the water table and maintain a logbook.

- No change or alteration of the unit/establishment is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.
- The PP shall submit regularly on monthly basis, the progress regarding remediation plan and natural and community resource augmentation plan which has been submitted in SEIAA-UP, to the State Board as well as SEIAA-UP.
8. This consent is granted on the basis of the other documents furnished by the applicant. If the statement furnished in document is found false or in the case of noncompliance of integrated consent to operate conditions the consent issued will be withdrawn/cancelled.
9. Separate meters with necessary pipe lines shall be provided for assessing the quantity of treated water used for different purposes.
10. The PP shall dispose the hazardous waste through authorized recyclers/TSDf and prior authorization shall be obtained as per the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
11. The industry shall ensure to develop Miyawaki forest, so that entire treated effluent may be used for irrigation as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Department of Environment, forest and Climate Change.
12. The PP shall provide the compliance report of the consent conditions to this office within two months.
13. The PP shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
14. The PP shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
15. The 08 nos. of diesel generator sets (6X 2000 KVA + 2 X 1010 KVA) should conform to norms (for air and noise emission and stack height) as prescribed under Environment (Protection) Rules, 1986. The diesel required for operating DG sets shall be stored in underground tanks and if required clearance from Chief Controller of Explosives shall be obtained.
16. 1799 numbers of Equivalent car space (ECS) Parking provision shall be provided according to the National Building Code of India, 2005 as mentioned in the environment clearance issued by SEIAA-UP.
17. The PP shall ensure to comply the conditions mentioned in NOC certificate no. NOC010200 which is valid upto dated 25.07.2026 for withdrawal of ground water from U.P. State Ground Water Authority.
18. Online continuous effluent monitoring system shall be installed for monitoring of treated water quality ensure its connectivity with the sewer of CPCB. The PTZ web cameras shall be installed on STP outlet and



19. Provide its URL ID and password to the Board.

20. The PP shall meet the following National Ambient Air Quality in respect of Noise Day time (6 AM to 10 PM) - 65 dB (A) Night time (10 PM to 6 AM) - 55 dB (A) and shall ensure to install continuous noise monitoring system within 03 months.

20. The PP shall submit the stack monitoring analysis report for all the stacks connected with the DG Sets from Central Laboratory of UPPCB or any NABL approved laboratory within two month from the issuance of this consent.

21. The PP shall maintain good housekeeping within their premises. The rain water harvesting structure (s) shall be maintained properly and ensure that waste water shall not enter in the rain water harvesting structure.

22. If closure order is issued by CPCB or UPPCB against the mall, then CTO issued will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

23. This CTO shall be valid from the date of issuance of this certificate.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge

- The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
 14. Any unauthorized change in personnel, equipment or working condition as mentioned in the application of the person authorized shall constitute a breach of his authorization.
 15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
 16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
 18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
 20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
 22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
 23. The storage area should be fenced properly and Sign/Notice Board indicating "½ Danger ½" and "½ Hazardous ½" shall be displayed at appropriate position both in Hindi and English.
 24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
 25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

PRAMOD KUMAR AGRAWAL
 Digitally signed by PRAMOD KUMAR
 AGRAWAL
 Date: 2022.04.27 10:47:59 +0530

Chief Environmental Officer, Circle-5, UPPCB.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Regional Director
LULU INDIA SHOPPING MALL PVT LTD.
T4A, T5, IBB-2, Sushant Golf City, Shaheed Path, District, Lucknow, Uttar
Pradesh -226030

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIS/70564/2021 dated 27 Dec 2021. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC22B039UP175959 |
| 2. File No. | 6807-6467 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 8(b) Townships and Area Development
projects. |
| 6. Name of Project | Proposed commercial project "Lulu Mall"
at IBB-2, Plot No. T4A, T-5, Sushant Golf
City (Hi Tech Township), Shaheed Path,
Village - Hariharpur, Tehsil - Sarojani
Nagar, District: Lucknow, Uttar Pradesh
by M/s Lulu India Shopping Mall Pvt Ltd. |
| 7. Name of Company/Organization | LULU INDIA SHOPPING MALL PVT LTD. |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 07 Oct 2021 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 12/04/2022

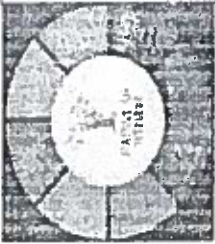
(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, selaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIS/70564/2021 & SEIAA, U.P File no- 6807-6467

Sub: Environmental Clearance for Commercial Project "Lulu Mall" at Plot No. T4A, T-5, IBB-2, Sushant Golf City (Hi Tech Township), Shaheed Path, Village-Hariharpur, Tehsil-Sarojininagar, Lucknow., M/s Lulu India Shopping Mall Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 28-07-2021, 05-08-2021, 27-12-2021, 28-01-2022, 04-04-2022, 11-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 04-04-2022 and SEIAA in meeting held on 05-04-2022.

A presentation was made by the project proponent along with their consultant M/s *Environmental & Technical Research Centre* to SEAC on 04-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Commercial Project "Lulu Mall" at Plot No. T4A, T-5, IBB-2, Sushant Golf City (Hi Tech Township), Shaheed Path, Village-Hariharpur, Tehsil-Sarojininagar, Lucknow., M/s Lulu India Shopping Mall Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA vide letter no. 211/Parya/SEIAA/6467/2019, dated 07/10/2021 in light of MoEF&CC Violation SoP/Office Memorandum dated 07/07/2021.
3. Salient features of the project:

Item	Details
Name and Location of the Project	Proposed commercial project "Lulu Mall" at IBB-2, Plot No.: T4A & T-5, Sushant Golf City (Hi Tech Township), Shaheed Path, Village – Hariharpur, Tehsil – Sarojani Nagar, District: Lucknow, Uttar Pradesh
Developers of the project	M/s Lulu India Shopping Mall Pvt Ltd
Total Plot Area	45284.96 sq. m. (4.528496 Hectares approx)
Built-up Area	179842.76 sq. m
Total Water Requirement	1250 KLD
Power Requirement	9964 KVA
Power Backup	DG sets of total capacity 2000 KVA (6 nos.) + 1010 KVA (2 Nos.).
Total Parking Proposed	Parking Proposed – 1799 ECS
Solid Waste to be Generated	5.87 T / Day – Municipal waste & Horticulture waste will be generated

Total Project Cost	1054.38 Crores
Solar Lights	200 KW Solar Panel
Power requirement	9964 KVA from Uttar Pradesh Power Corporation Limited
Power Backup	8 nos. of DG sets (6 X 2000 KVA + 2 x 1010 KVA)

4. Land use details:

Sr No	Particulars	Area	% of Total Plot
01	Covered Area	39951.87	88.22 %
02	Road, Paved and Open Area	2484.19	5.48%
03	Landscape Area	2848.90	6.3 %
Total Land Area		45284.96	100 %

5. Details area statement:

S. No.	Particulars	Area (Sq.m)
1	Total Plot Area	45284.96
2	Permissible Ground Coverage	43135.27
3	Proposed Ground Coverage	39951.87
4	Open Area	5333.09
5	Permissible Basic FAR (Including Green Building + basic FAR)	113253.0
6	Proposed FAR	109838.7
7	Proposed Non FAR	70004.06
8	Proposed total Build Up Area (FAR + Non FAR + 15% prescribed FAR)	179842.76
9	Required Green area (5%)	2191.75
10	Proposed Green Area	2848.90
11	Maximum height of the building (in mtrs)	36 m
12	Required number of tree	36
13	Proposed no. of tree to be planted	40
14	Rain water harvesting pit Required	02
15	Rain water harvesting pit proposed	02
16	Parking required	1646
17	Parking proposed (if proposed kindly provide calculation)	1799
18	Total Expected Population	37490 Nos + Staff (1000 nos) Total - 38490 Nos

6. Total water requirement during construction phase is 40 KLD, which procured by STP and CSTP. During operation phase, total water requirement will be 1250 KLD which is sourced from Ground Water for drinking and recycled water from STP for flushing, Green belt and Cooling tower. Approx.: 844 KLD of waste water will be generated from the project which shall be treated in a Sewage Treatment Plant of capacity 1100 KLD. Recycled water received from STP shall be used after tertiary treatment i.e. 238 KLD water for flushing, cooling tower - 250 KLD and 5.0 KLD water for the horticulture uses.

7. Waste water details:

Water/Waste Water Details	
Fresh water	757 KLD
Flushing	238 KLD
Horticulture / Landscape	5 KLD
Cooling tower	250 KLD
Total water requirement	1250 KLD
Waste water	844 KLD

Source of Water –Borewell.

It is expected that the project will generate approx. 844 KLD of wastewater. The wastewater will be treated in the STP (capacity 1100 KLD) provided within the complex generating 493 KLD of recoverable water from STP which will be recycled within the project (238 KLD in flushing, 5.0 KLD in Horticulture and 250 KLD in cooling tower used) surplus treated water 350 KLD will be discharged in sewer or will be provided to construction project, green belt in Sushant Golf City. During monsoon season, approx.: 356 KLD will be discharge into the sewer provided by Sushant Golf City which is connected to their CSTP of capacity 5 MLD.

8. Landscape plan:

Sr No	Years	No Plants	Budgets (Rs)
1	1 st year	40	30000.00
2	2 nd year	14	10500.00
3	3 rd Year	5	3750.00
4	4 th Year	2	1500.00
5	5 th Year	1	750.00
	Total	62	46500.00

9. Parking details:

Description	Details (ECS)
Parking proposed in Lower Ground Floor	1098
Parking Proposed in Multiplex	530
2 Bike Space = 1 Car Space	140
Open Car Parking	91
Total	1799

10. Solid waste generation details:

Sr. No.	Particular	Proposed Occupancy	Area (in acres)	Waste Generated per kg/day	Waste Generation (kg)
1	Total population	37490	-	0.15	5623.5
	Staff population	1000	-	0.25	250.0
2	Landscape Area		0.707	0.2 kg/acre/day	0.14
	Total				5873.6

- The project proposal falls under category–8(b) of EIA Notification, 2006 (as amended) and MoEF&CC, SoP/Office Memorandum dated 07/07/2021 for the violation project).
- The Project proponent has submitted Mall Project Cost Certificate issued by Chartered Accountants, JDNT & Associates, Kochi dated 26/07/2021 stating total project cost incurred is Rs. 921.72 Crores.
- The project proponent submit a bank guarantee of Rs. 122.2964 /- Lakh (one crore twenty two lakh twenty nine thousand six hundred forty rupees) vide bank guarantee no- 3430IGP001028222 dated 11-04-2022 equivalent to the amount of remediation plan and natural and community resource augmentation plan. The project proponent has also submitted the penalty of Rs. 4,60,86,000 (Four crore sixty lakh eighty six thousand rupees) vide reference NEFT- BARBQ22098253092 dated 08-04-2022 and a letter to this effect from UPPCB vide letter no- G37801/पेनाल्टी/पर्या0स0अधि0वायलेशन प्रो0 जे0/लेखा/2022-23 dated 12-04-2022 has also been received in this secretariat.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 04-04-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its

Meeting held 05-04-2022 the matter in depth in light of MoEF&CC Violation SoP/Office Memorandum dated 07/07/2021 and decided to grant the environmental clearance for the above project proposal along with along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

1. Statutory compliance:
 1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
 2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
 3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purposes involved in the project.
 4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 6. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
 7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
 9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
 10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.
2. Air quality monitoring and preservation:
 1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
 2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
 3. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM25) covering upwind and downwind directions during the construction period.
 4. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
 5. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the

site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

6. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
 7. Wet jet shall be provided for grinding and stone cutting.
 8. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
 9. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.
 10. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
 11. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
 12. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Water quality monitoring and preservation:
1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
 2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
 3. Total fresh water use shall not exceed the proposed requirement as provided in the project details.
 4. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
 6. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
 7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
 8. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 9. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
 11. The local bye-law provisions on rain water harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
 12. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
 13. All recharge should be limited to shallow aquifer.
 14. No ground water shall be used during construction phase of the project.
 15. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
 16. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed in to municipal drain.
 18. No sewage or untreated effluent water would be discharged through storm water drains.
 19. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
 20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odor problem from STP.
 21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
4. Noise monitoring and prevention:
1. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
 2. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
5. Energy Conservation measures:
 1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
 2. Outdoor and common area lighting shall be LED.
 3. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
 4. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
 5. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
 6. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
6. Waste Management :
 1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
 2. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
 3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
 4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
 5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
 6. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
 7. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
 8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

9. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
 10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
7. Green Cover:
1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
 2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
 3. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
 4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
8. Transport:
1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b. Traffic calming measures.
 - c. Proper design of entry and exit points.
 - d. Parking norms as per local regulation.
 2. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
 3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
9. Human health Issues :
1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
 2. For indoor air quality the ventilation provisions as per National Building Code of India.
 3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 5. Occupational health surveillance of the workers shall be done on a regular basis.
 6. A First Aid Room shall be provided in the project both during construction and operations of the project.
10. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
11. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

7. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
8. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
10. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
13. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
15. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Additional Conditions:

1. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
5. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
6. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer line.
7. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps

taken to control air pollution as per the Construction and Demolition Waste Management Rules.

8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Lucknow. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Lucknow.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature valid

Digitally signed by Member Secretary
Member Secretary
Date: 4/12/2022 6:34:06 PM

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand 1, Gomti Nagar, Lucknow - 226016

Phone No. 22-2401541, 22-2401522, 2401543

E-mail: seac@up.gov.in

Date: 09/06/2011

To:

Mr. Vinod Tiku
C.O.O. Project
M/S Ansal Properties & Infrastructure Ltd.,
305/3rd Floor, Kantarp House
K.G. Marg, New Delhi - 110011

Sub: Environmental Clearance for Sushant Golf City, Hitech Township and its extension in Village Barauna, Madarman, Nizampur, Majhigawan, Hasnpur, Sanai Kanhara and Pohar Nagar Tikaria, Lucknow. M/s Ansal Properties & Infrastructure Ltd.

Dear Sir,

Please refer to your letter dated 7/12/2010 addressed to The Director and Secretary, SEAC, U.P., Directorate of Environment- Govt. of U.P. Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand 1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that: The Committee was given to understand that:

1. Environmental Clearance is sought for Township Project of Sushant Golf City, Hitech Township and its extension in Village-Barauna, Madarman, Nizampur, Majhigawan, Hasnpur, Sanai Kanhara and Pohar Nagar Tikaria, Lucknow. M/s Ansal Properties & Infrastructure Ltd.
2. The existing plot area of the project is 1976.77 Acres and dwelling units are 13680
3. Environmental Clearance is sought only for the proposed expansion area of 1765.0 Acres or (714.295Ha) and built up area 70,33,797.52 sq.mt
4. The proposal is covered under category 8b of the EIA notification dated 14/9/2006 and the amendments thereof
5. The proposed project having residential, commercial, industrial, educational and hospital facilities
6. The project consist 29469 nos. of dwelling unit, and estimated population 293016 nos.
7. Green area proposed is 2373825.91 sq.mt. and exclusive green cover is 1079676.11 sq.mt (266.68 acres)
8. Plantation of trees on both sides of all roads is required for noise attenuation.
9. The total water requirement for the project is 28.15 MLD and the fresh water requirement 22.975 MLD will be met from ground water (20 tube wells).
10. 18.40 MLD waste water is expected to be generated and it will be treated in STP of 18.5 MLD capacity out of which 14.80 MLD treated water will be reused in flushing /cooling/ irrigation.
11. Roads will be constructed into three level hierarchy i.e. Category I-Arterial Roads (Having 45m and 30m right of way), Category II- Sub Arterial Roads (Having road network at the periphery of the township with right of way of 24m), Category III-Local Distributor Roads (Having 18m, 12m and 9m right of way).
12. Total power requirement is 440MW. The backup power supply for essential services through 6 nos of DG sets (4nos x150 KVA, 1nos x100 KVA & 1nos x700KVA) are proposed
13. For RWH 30nos of pits are proposed for 10249.73 m³/hr run off
14. Approx 219.76 MT/day of solid waste will be generated during operation phase. It will be collected and segregated into biodegradable, recyclable and others fractions and disposed off as per MSW Rules, 2000
15. The total proposed parking for the project is 38618ECS for commercial and residential purposes

Based on the recommendations of the State Level Expert Appraisal Committee (64th Meeting held on dated 21/04/2011) on the above said project, The State Level Environment Impact Assessment Authority (35th meeting held on 04/05/2011) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following conditions:

E.C. for the Fresh Water

-2-

General Conditions

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P. Pollution Control Board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All tree-felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc, from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.

25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code, 2005 shall be compulsorily ensured.
26. It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.
28. It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for Institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. It shall be ensured to prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to L.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
41. High rise buildings should obtain clearance from aviation department or concerned authority of
42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where over not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.

- E.C. for the Building and Construction Department, Government of India, New Delhi, India.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
 49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
 50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
 51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
 52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
 53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
 54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
 55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
 56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
 57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
 58. E-Waste Management should be done as per MoEF guidelines.
 59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
 60. The use of suitably processed plastic waste in the construction of roads should be considered.
 61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
 62. Dispensary for first aid shall be provided.
 63. Health Impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
 64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
 65. Diesel generating set stacks should be monitored for CO and HC.
 66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon seasons.
 67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
 68. A separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
 69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
 70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.
 71. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purpose and compliance.
- b. Specific Conditions:
- 1) In addition to 18% green cover as proposed, a 10 Mt. wide green belt shall be provided within the boundary of the township consisting of indigenous trees of diverse varieties as per CPCB guidelines.

E.C. for the Dushant Gull City, Litch Township and its extension, Bareilly, Meerut, Ghazipur, Mahabubnagar, Sahibganj, Saharanpur and Pilibhit Districts, Lucknow

- 2) Inhabitants of villages included in the project site will not be displaced but the infrastructure facilities to be endorsed to them.
- 3) No internal roads should be less than 09.Mt wide.
- 4) All the ponds covered in the project area shall be adopted by the project proponents, and suitably rejuvenated. Wherever a particular area is marked as a pond in the revenue records, it should be suitably recorded into a pond. A list of water bodies within the project boundaries along with khasra khatunn shall be provided in 3 month.
- 5) No buildings except those required for infrastructure shall be constructed. Individual projects such as group housing construction project, hospital etc. will have to separately apply environmental clearance as per rules.
- 6) Stack height provision should be revised based on combined D.G sets capacity(1100 KVA) as per CPCB guidelines.
- 7) Rain water harvesting facilities will have to be provided by project proponents for general areas for non residential roof top harvesting, the individual developers shall obtain clearance. RWH provision be made on maximum rain fall intensity (40 mm.) and adequate no. of pits be provided.
- 8) Captive Solid Waste Management facilities shall be developed to the waste generated out of the township including bio-medical, municipal solid and e wastes.
- 9) A compliance report to the earlier environmental clearance issued to the project proponents shall be submitted within one month.
- 10) No ground water shall be abstracted without proper permission of competent Authority.
- 11) 2% of total profit incurred by the project proponents from this project should be utilized for Social, Corporate and Environmental responsibility and report should be submitted.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)

Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests, Govt. of India, Parvathan Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-11, Allganj, Lucknow
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

(Dr. Yashpal Singh)

Secretary, SEAC &



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

32



TEST REPORT: WASTE WATER LABORATORY

Ref No: 28343232/Lucknow/2024

Date:07/10/2024

- 1- Name of Industry: LULU INDIA SHOPPING MALL PRIVATE LIMITED, Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH, LUCKNOW, 226002
- 2- Address of Industry: Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY, SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH, LUCKNOW, 226002
- 3- District: Lucknow
- 4- Description about sampling point: Outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Vinod Kumar AEE
- 7- Colour and Odour: --
- 8- Quantity and Packing: 2 Lit. plastic Jerrycan & 1 MPN Glass Bottle
- 9- Date of Sample Collection: 24/09/2024
- 10- Analysis Indented by: RO Lucknow
- 11- Date of sample receipt in Lab: 24/09/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.44	As per MoEF&CC/CPCB	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	44.0	"	10-20000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3300	"	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	610	"	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	16.8	"	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	112.0	"	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)

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SAMRENDRA SINGH
Date: 2024.10.07 14:56:10
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GOPAL
Chief Environmental Officer
Central Laboratory

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RAM GOPAL
Date: 2024.10.07
14:56:23 +05'30'



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 30430987/Lucknow/2025

Date:14/02/2025

1- Name of Industry: LULU INDIA SHOPPING MALL PRIVATE LIMITED, Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY,SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH,LUCKNOW,226002

2- Address of Industry: Plot number T-5 and T-4A, IBB-2, SHAHEED PATH, SUSHANT GOLF CITY,SULTANPUR ROAD, LUCKNOW, UTTAR PRADESH,LUCKNOW,226002

3- District: Lucknow

4- Description about sampling point: Outlet Of STP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Nimesh Dubey LA & Vinod Kumar AEE

7- Colour and Odour: Colourless Odourless

8- Quantity and Packing: 2 Ltr. Plastic jerrycan & 1 MPN Bottle& 1 litter Glass Bottle

9- Date of Sample Collection: 10/02/2025

10- Analysis Indented by: RO Lucknow

11- Date of sample receipt in Lab: 10/02/2025

12- Period of Analysis: 10/02/2025-14/02/2025

13- ULR Number: -

14- Sampling Plan/Ref. No.: UPPCB/CL/WW/755(B)/2025

15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.75	As per MoEF&CC/CPCB	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	26.0	"	10-20000 mg/l
3	Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	13000	"	<1.8 MPN/100 ml & above
4	Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	450	"	<1.8 MPN/100 ml & above
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	14.0	"	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	56.0	"	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory 3 The test report pertains to the sample as received in Lab.

Remark: NA

UPPCB/CL/7.8.2	Issue No.: 01	Issue Date:01.10.2024	Page No.:Page 1 of 3
Amendment No.:01	Amendment Date.:01.10.2024	Approved by: TM	Issued by: QM

State Level Environment Impact Assessment Authority, Uttar Pradesh

Uploaded on
www.seiaaup.in

Directorate of Environment, U.P.
Vinay Khand-1, Connet Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docuplko@yahoo.com
Website : www.seiaaup.in, www.seiaaup.com

To,
Shri Manoj Shukla,
Project Head,
M/s Medanta Holdings Pvt. Ltd.,
D1/118, Sushant Golf City,
Amar Shaheed Path, Lucknow, U.P.-226030

Ref. No. 482/Paryn/SEAC/2840/2014/DDY

Date: 25 June, 2015

Sub: Environmental Clearance for Proposed "Medanta Awadh Multispecialty Hospital" at Plot NO-SSH, Sector-A, Pocket-1, Susant Golf City, Lucknow, M/s Medanta Holdings Pvt. Ltd.

Dear Sir,

Please refer to your application/letter dated 18/02/2015, 23/03/2015 and 14/04/2015 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meetings held on dated 23/03/2015 & 29/04/2015.

A presentation was made by the project proponent alongwith their consultant M/s Min Mec Consultancy Pvt. Ltd. The proponents through the documents submitted and presentation made, informed the Committee that:-

1. The environmental clearance is sought for Medanta Awadh Multispecialty Hospital at Plot NO-SSH, Sector-A, Pocket-1, Susant Golf City, Lucknow, M/s Medanta Holdings Pvt. Ltd.
2. Salient features of the project are as follows:

Project Feature	Description
Type of Project	Multispecialty Hospital
Location	Plot- SSH, Sector- A, Pocket-1, Sushant Golf City, Lucknow
Project Proponent	M/s Medanta Holdings Pvt. Ltd.
Category of Project	Category B, Sl. No. 8(a)
Total Site Area	50909.37 sq.m. or 12.58 acre
Ground Coverage	Achieved - 13,486.00 sq.m. (26.49%) Permissible - 17,818.28 sq.m (35% of plot area)
Built-up Area	1,47,539.225 sq.m. (Including basements)
FAR	Achieved - 97005.335 (@1.9) Permissible - 101818.746 sq.m. (@2.0)
Non FAR	50553.89 sq. m.
No. of floors	Basement-1 & 2, LGF, UGF, F-1 to F-14
Height of tallest tower	57.4 m above GL
No. of Hospital Beds	1000
Population (peak total of 24 hours)	9500 (Staff 3300 + Patients 1000 + Visitors (Attendants) 1000 + Visitors (OPD) 2000)
Total daily water demand	1195.8 KLD (Hospital, green cover and HVAC)
Fresh water demand	635 KLD
Source of Water	Supply water from Sushant Golf City of M/s Ansal Properties & Infrastructure Ltd.
Total Sewage Generation	701 KLD
STP location & capacity	820 KLD capacity STP within hospital campus
Power Requirement	3.8 MVA
Source of Power	UPPCL
Back up DG sets	5X1500 KVA (of which 2 will be standby)
Green cover proposed (Green area + Green belt)	10605.5 sq. m i.e. 20.83% of the net plot area
Quantity of solid waste generation	3.89 TPD
Quantity of sludge from STP	0.3325 Tonnes/day
Quantity of e-waste	0.66 Tonnes/year

ATTACHMENT : 13 Contd..

E.C. for Project "Medanta Aravalli Multispecialty Hospital" at Plot No. B-11, Sector-A, Park Road, Gurgaon, Haryana, India. Medanta Hospitals Pvt. Ltd.

Quantity of other wastes	Used oil variable on BO maintenance, Variable quantity of radioactive waste
Quantity of Bio-medical waste	1.5 TPD
Quantity of RW to be harvested	313.1 cum/hr (roof top, green area, green belt)
Total no of proposed RWTP pits	13
Depth to water table	3.2-6.9 m bgl

3. Water requirement details are as follows:

Particulars	Total Population	Water Requirement /Person/Unit			Total Water Requirement		
		Domestic water demand	Flushing water	Total water requirement	Domestic water demand (LPD)	Flushing water (LPD)	Total water requirement (LPD)
Patients	1000	385	65	450	385000	65000	450000
Visitors (Attendants)	1000	90	45	135	90000	45000	135000
Visitors (OPD)	2000	10	5	15	20000	10000	30000
Staff & Employees	5500	10	5	15	55000	27500	82500
Kitchen for staff	5500	5	0	5	27500	0	27500
Cafeteria	2000	5	0	5	10000	0	10000
RO water, CSSD, Lab	5500	5	0	5	27500	0	27500
Sub Total							
Filter back wash					510000	120000	762500
Hot Water Generator make up					15000		15000
Total	9500				635000	147500	782500
Total in KLD					635	147.5	782.5
15% unaccounted for water (UFW) KLD (leakage, accidental loss, etc)							117.375
Green Area requirement in KLD (Treated waste water)							13.3
HVAC (Treated waste water)							400
Total (in KLD)							1313.175

4. Sewage generation during Operation = 701 KLD

5. The hospital will have various kinds of waste water with their treatment systems, as outlined below:

- The waste water from the different labs will be first treated in BTP and then in the STP in the campus.
- The sewage generated from the entire project will be treated in the MBBR based STP of 820 KLD capacity proposed for entire campus.
- All waste water is proposed to be reused after treatment.

6. Solid waste generation details are as follows:

Sl.	Solid waste	Quantity	Disposal/ Management
Construction Stage			
1	Digging	275740 cum	127580 cum material shall be required for filling within plot and balance consumed by other projects within township Will be sent to landfill site of LDA/solid waste management facility of APIL
2	MSW	@150 g/ capita/ day	
Operation Stage			
1	STP Sludge	0.3225 TPD	Used as manure after composting • Segregation at source into (i) biodegradable, (ii) recyclable and (iii) non-biodegradable categories.
2	Municipal	5.89 TPD	

E.C. for Project "Modernized Multi-Specialty Hospital" at Plot No. 3311, Sector-6, Pocket-1, Suraj Garh City, Lucknow, M/s. Modern Hospital Pvt. Ltd.

	Solid Waste		<ul style="list-style-type: none"> • Recyclable material shall be sold for recycling to authorized vendors. • The organic and non compostable waste shall be sent to proposed centralized 300 TPD pyrolysis plant in township. • Till such time, the plant becomes operational, disposal of waste will be done in the existing / proposed landfill sites of LDA through APIL.
3	E-waste	1.81 kg/day	E-waste generated from the hospital shall be stored at a common storage point in the campus and handed over to the authorized e-waste recycler at periodic intervals.
4	Radioactive waste	-	Several treatment processes and equipment shall contain radioactive material which could generate radiation contaminated waste. The operation of the equipment & processes will be governed by the rules of Atomic Energy Regulatory Board (AERB). The safe disposal of radioactive waste is governed by the General Statutory Rules (GSR)-125- Atomic Energy (Safe Disposal of Radioactive Waste) Rules 1987
5	Battery waste		Batteries within the hospital from various sources will have to be disposed after they complete their working life. They will be stored and disposed as per the Batteries (Management & Handling) Rules, 2001 & its amendments till date
6	Biomedical waste	1.5 TPD	Segregation at source, neutralisation of sharps, storage, autoclaving, etc shall be carried out as per the BMW Management & Handling Rules and handed over to the CPCB/UPPCB authorized Bio-Medical waste management & disposal organization.

7. The project proposals are covered under category 8"a" of EIA notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 29/04/2015), the State Level Environment Impact Assessment Authority (meeting held on 04/06/2015) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:

A. General Conditions:

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
3. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
4. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
5. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
6. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
7. Impact of drainage pattern on environment should be provided.
8. Surface hydrology and water regime of the project area within 10 km should be provided.
9. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
10. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
11. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
12. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.

ATTACHMENT : 13 Contd..

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13. Hazardous/Inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
 14. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
 15. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
 16. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
 17. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
 18. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
 19. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
 20. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
 21. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
 22. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
 23. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
 24. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
 25. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
 26. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
 27. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
 28. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
 29. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
 30. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
 31. Make separate provision for segregation, collection, transport and disposal of e-waste.
 32. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
 33. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
 34. Prepare and present disaster management plan.

P.C. for Proposed "Mehra Ash Mahal" at Plot No. 550, Sector A, Phase I, Jaisal Golf Club, Lechery, Ash Mahal Mahal Pvt. Ltd.

35. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
36. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
37. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
38. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
39. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
40. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
41. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
42. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
43. High rise buildings should obtain clearance from aviation department or concerned authority.
44. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
45. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
46. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
47. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
48. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
49. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
50. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
51. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
52. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
53. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
54. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
55. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
56. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.

- E.C. for Proposed "Alcoholic Beverage Manufacturing Unit" at Tal no-5511, Sector-3, Park Road, Sector 3, Gurgaon, Haryana, Dist. Gurgaon, Haryana, India.*
57. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
 58. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
 59. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
 60. E-Waste Management should be done as per MoEF guidelines.
 61. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
 62. The use of suitably processed plastic waste in the construction of roads should be considered.
 63. Displaced persons shall be suitably rehabilitated as per prescribed norms.
 64. Dispensary for first aid shall be provided.
 65. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
 66. Diesel generating set stacks should be monitored for CO and HC.
 67. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
 68. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
 69. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
 70. An energy audit should be annually carried out during the operational phase and submitted to the authority.
 71. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
 72. Appropriate safety measures should be made for accidental fire.
 73. Smoke meters should be installed as warning measures for accidental fires.
 74. Plan for safe disposal of R.O. reject is to be submitted.

B. Specific Conditions:

1. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
2. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
3. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
4. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
5. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.
6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
7. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
8. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

P.C. for Proposed "National Aeronautics Administration" at Plot No. 5511, Section A, Part of J. Street Off. City, Lucknow. Mh. No. 10/20/1998. P.C. No. 10/20/1998.

9. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 1998. Special attention to be given for Mercury waste management and disposal.
10. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
11. Bio Medical Waste shall be treated in accordance to Bio-Medical Waste (Management and Handling) Rules, 1998
12. Sewage/other effluents from infectious diseases ward and pathology/laboratory should be treated/disinfected separately prior to ETP.
13. A CSR plan with minimum Rs. 10.0 crores should be prepared and submitted. Details of CSR activities and list of beneficiaries with their mobile nos. should be submitted.
14. No parking shall be allowed outside the project boundary.
15. Parking space for ambulances shall be exclusively earmarked.
16. Police post shall be provided near emergency.
17. Dedicated power supply to be installed in Operation Theaters and other critical areas
18. Accommodation for attendants to be provided near indoor wards. Battery operated vehicles to be used of internal transfer.
19. Passenger and stretcher lift to be provided for each tower.
20. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
21. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lightning.
22. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
23. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
24. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
25. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
26. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
27. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
28. Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.
29. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.
30. Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.

ATTACHMENT I

~~E.C. for Proposed "Medanta, Aashirwad, Aashirwad, Aashirwad, Aashirwad" at Plot No. 1511, Sector-4, Park Road, Ashirwad, Lucknow, U.P. (Medanta, Aashirwad, Aashirwad, Aashirwad)~~

31. RWH to be done only from root top. Arrangement shall be made that waste water and storm water do not get mixed.

This environmental clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Lucknow by the competent Authority. In case of violation, it would not be effective and would automatically stand cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 (as amended) and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(J.S. Yadav)

Member Secretary, SEIAA

No. /Paryn/SEAC/2840/2015/DD(V)

Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Lucknow, U.P.
6. Copy for Web Master/Guard file.

(Dr. A. A. Khan)
Nodal Officer, SEIAA, U.P.
Directorate of Environment, U.P.